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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT : HYDERABAD

O.A.No.102/91

Date of order: 31.1.1991

BETWEEN

Tullury Siva Prasada Rao .. Applicant

Vs.

1. The JCDA (R&D) Stores Complex,
DRDL, Kanchanbagh, Hyderabad.

2. The Accounts Officer (Admn),
Office of the JCDA (R&D),
Hyderabad.

3. The Accounts Officer,
Audit Cell-RCI, Office
of the JCDA (R&D),
Hyderabad.

.. Respondents

APPEARANCE

For the applicant : Mr.T. Siva Prasada Rao
(Party-in-person)

For the respondents : Mr. Naram Bhaskara Rao,
Addl. C.G.S.C.,

..

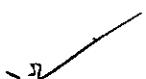
CORAM

THE HON'BLE SHRI J. NARASIMHA MURTHY, MEMBER (JUDICIAL)

THE HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMINISTRATION)



..



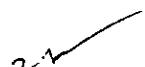
(Judgement of the Bench delivered by Hon'ble Shri J. Narasimha Murthy, Member (J))

The petitioner's contention is that he investigated into some matters and due to the investigation, some people were proceeded against and there was a criminal case registered in the XII Metropolitan Magistrate Court and the concerned persons were convicted in that case. Basing on the conviction in that case there is a likelihood of initiating the disciplinary proceedings against those officials. In the circumstances his transfer order on 25.1.1991 would affect such proceedings. The applicant has many important records in his custody and the reliever is not posted to take charge. He apprehends tampering of the records because there are so many hostile persons. He is therefore reluctant to leave the post without proper custody of such records. He has no objection to go and join in the new place., if proper custody of records is ensured.

2. Mr. Naram Bhaskara Rao, learned counsel for the respondents states that the applicant was already relieved on 22.1.1991 and a new man was posted from Bangalore.



(Contd....)



3. But the applicant Mr. Rao states that he learnt that the reliever has not reported to duty to hand over the records. Although proper custody of records etc., are basically the responsibility of the administration, in the circumstances narrated by the applicant we direct the applicant to place the relevant records in a sealed cover and make them over to his immediate superior and in the absence of such immediate superior, the next higher superior in rank available in Hyderabad for safe custody till his reliever joins. The application is disposed of with the above directions.

(J. NARASIMHA MURTHY)
MEMBER (JUDICIAL)

(R. BALASUBRAMANIAN)
MEMBER (ADMINISTRATION)

Dictated in the open court

Dt. 31st Jan. 1991

To

Mvs

1. The JCDA(R&D), Stores Complex, DRDL, Kanchanbagh, Hyderabad.-500258.
2. The Accounts Officer(Admn) o/o The JCDA(R&D), Hyderabad-500258.
3. The Accounts Officer, Audit Cell, RC 1, o/o The JCDA(R&D), Hyderabad-500258.
4. One Copy to Mr.T.Sivaprasada Rao (Party-in-person), Ananda Nilayam, H.No.18-8-254/59, Rakshapuram Colony, P.O.Saidabad, Hyderabad -500659.
5. One Copy to Mr.Naram Bhaskara Rao, Addl.CGSC, CAT., Hyd.
6. ~~one~~ ¹⁰ Spare Copy.

VGB.

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CHECKED BY

APPROVED BY

TYPED BY VGB

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

AND

THE HON'BLE MR.D.SURYA RAO : M(J)

AND

THE HON'BLE MR.J.NARASIMHA MURTY:M(J)

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

Dated: 31 - 1 - 1991.

ORDER / JUDGMENT:

M.A./R.A. /C.A. NO.

in

T.A.NO.

W.P.No.

O.A.NO. 102/91

Admitted and Interim directions
issued.

Allowed

Disposed of with direction

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs

